MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 6th September, 2016

G.S.R. 855(E).—In exercise of the powers conferred by section 29A of the Cost and Works Accountants Act, 1959 (23 of 1959), read with sub-rule (1) of rule 8 of the Cost and Works Accountants (Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and allowances of the Chairperson and members of the Board) Rules, 2006, the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Corporate Affairs, vide number G.S.R. 1693(E) dated the 3rd October, 2007, published in the Gazette of India, Extraordinary, Part-II, Section-3, Sub-Section (ii), dated the 3rd October, 2007, namely:

2. In the said notification, for serial number (3) and the entry relating thereto, the following serial number and entry shall respectively be substituted, namely:

“(3) Shri Praveer Kumar,
Principal Director and Ex-officio Member Audit Board-I,
No.1, Council House Street,
Kolkata-700001.

Member”

3. This notification shall take effect from the date of its publication in the Official Gazette.

[F. No. 2/23/2006-PI]
K. V. R. MURTU, Jt. Secy.